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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P. No.50 of 2003 IN O.A. NO.2380 of 2001

New Delhi, this the 17th day of March, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J) Hon'ble Shri V.K. Majotra, Member (A)

Shri M. Chinnathambi son of Late Shri Muthu, working as Chief Accounts Officer (PIL) in the O/o C.G.M. (TR) M.T.N.L. New Delhi on depuation & R/o LPT 349 Sarojni Nagar, New Delhi-23.

....Applicant

(By Shri Sant Lal, Advocate)

Versus

- Shri Vinod Vaish, Secretary,
 Ministry of Communication, Dept. of Telecommunication,
 Sanchar Bhawan, New Delhi-110001.
- 2. Shri N. Parthasarthy, Member (Finance), Telecommunication Commission, Sanchar Bhawan, New Delhi-110001.

...Respondents.

(By Advocate: Shri K.C.D. Gangwani for R-1 Shri H.K. Gangwani, for R-2)

ORDER(Oral)

By Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

Heard the learned counsel for parties.

- 2. Shri Sant Lal, learned counsel very vehemently submitted that even though now the respondents have purged their contempt by passing proper order restoring status-quo ante, having regard to the Tribunal's earlier order dated 27.6.2003, there is no question of dismissing the contempt petition which could only be "disposed of".
- 3. Having regard to the facts and circumstances of the case and the subsequent order issued by the respondents dated 7.3.2003 read with the order dated 10.3.2003 issued by the respondents, in pursuance of Tribunal's order dated

(23)

11.2.2002 in OA-2380/2001, C.P. is dismissed. Notices to the alleged contemners are discharged. File to be consigned to the record room. \leftarrow \wedge

(V.K. Majotra) Member (A) (Smt. Lakshmi Swaminathan) Vice Chairman (J)

CC.